

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF PRATISHTHA DAIRY FARMS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	PRATISHTHA DAIRY FARMS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	24/01/2014
3	Authority under which corporate debtor is incorporated / registered	RoC-Kanpur
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01400UP2014PTC062238
5	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Nand Colony , Peetal Nagari, Moradabad, Uttar Pradesh, India, 244001
6	Date of closure of Insolvency Resolution Process	15.09.2025
7	Liquidation commencement date of corporate debtor	15.09.2025
8	Name and registration number of the insolvency professional acting as liquidator	Ashish Sharma IBBI/IPA-001/IP-P-02825/2023-2024/14375
9	Address and e-mail of the liquidator, as registered with the Board	Shop No.22-23, First Floor, Chadha Complex, GMD Road, Moradabad, Uttar Pradesh, 244001 Email Id: ashishkrishancaip@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Shop No.22-23, First Floor, Chadha Complex, Gmd Road, Chadha Complex, Moradabad, Uttar Pradesh, 244001 Email Id: Liquidator.pratishtha@gmail.com ashishkrishancaip@gmail.com
11	Last date for submission of claims	15.10.2025

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, Prayagraj has ordered the commencement of liquidation of the *PRATISHTHA DAIRY FARMS PRIVATE LIMITED* on 15.09.2025 under section 33 of the Code.

The stakeholders of *PRATISHTHA DAIRY FARMS PRIVATE LIMITED* are hereby called upon to submit their claims with proof on or before **15.10.2025**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator

: Ashish Sharma

Date and place: Moradabad

: 18.09.2025



Godara gang posts threat msg after 2 killed by police

Krishna Chaudhary@timesofindia.com

Bareilly: After UP STF and Delhi Police's special cell shot dead two prime suspects wanted in connection with the firing case at Bollywood actor Disha Patani's house in Bareilly on Wednesday afternoon, the kingpin of the Godara gang issued another threat message on social media, warning that there would be consequences.

Identifying himself as Rohit Godara from the Godara gang, he posted, "Ram Ram to all brothers. This encounter is a huge loss for us. News channels are reporting that they were killed. These brothers have sacrificed their lives for the sake of religion. This is not an encounter; it is the defeat of Sanatan. Have some shame... Those who fight for Sanatan are killed in this Hinduistan. This is not justice. I want to tell the entire country that a business is being run in the name of Sanatan Dharma. All countrymen should beware of them. If we can fight for our religion, then for our martyred brothers, we can do things that they cannot even imagine. And, whoever is involved in this will not be pardoned, no matter how rich or powerful they are. It will take time, but we will do it."

On Wednesday, Arun, a resident of Sonapat,

SHOOTING AT PATANI'S HOUSE

and Ravindra, a resident of Rohatki, were shot dead in an encounter with Noida STF and Delhi Police special cell in Tronica City of Ghaziabad.

On Thursday, police in Bareilly also shared a few videos of one of the accused staying at a hotel. Bareilly city SSP Manish Pareek said, "We are looking for the other two accused in this case."

Actor Disha Patani's father, retired DSP Jagdish Patani, thanked UP CM Yogi Adityanath for taking swift action against the shooters.

On Sept 12, two men allegedly fired nine rounds at the actor's Bareilly residence. Jagdish, his wife, Padma, and children Khushboo and Suryansh were inside during the firing, while Disha was not at home.

Gangster Goldy Brar's group claimed responsibility for the firing, citing "insults to saints", but it was soon deleted. The attack is reportedly connected to a controversy involving Disha's sister Khushboo Patani, a retired Army major, who had earlier criticised preacher Anuruddh Acharya, citing his misogynistic remarks.

Fake autopsies, registration cert racket unearthed, 4 arrested

Pharmacists, Ward Boys At Govt Hosps Among Gang Members

Sandeep Rai@timesofindia.com

Meerut: Police in Sambhal unearthed a racket in which the gang tampered with post-mortem reports, issued fake registrations for clinics to run illegally and extorted money from quacks, under the administration's nose. The gang operated through a network of low-ranking govt hospital staff, including pharmacists, ward boys and drivers, said police, adding four accused have been arrested so far.

The gang was busted after health department officials, assisted by magistrates and police, raided 31 illegal medical facilities, including hospitals, nursing homes and diagnostic centres, last week. So far, 19 FIRs have been filed, said police. Sambhal superintendent of police K K Bishnoi said, "A case was registered on Thursday against seven members of the gang - Jagatpal, Prem Singh, Bablu Giri, Sangam Kumar, Nishendra Nath Gupta, Rajeev Kaushik and Gautam Bansal - under BNS sections 388 (extortion), 336 (deception by fraud), 338 (forgery), and relevant sections of the National Medical Commission Act. Four of them - Jagatpal, Prem Singh, Bablu Giri and Sangam Kumar - have been arrested."

According to ASP Anukriti Sharma, leading the probe, the gang charged an "annual renewal fee" ranging from Rs 10 to Rs 5 lakh to allow unlicensed facilities and quacks operate without scrutiny. No payment led to threats of physical and even violence. "ASP Sharma said, "Payments were demanded even for giving permission to reopen facilities sealed for botched surgeries or deaths."

The probe also uncovered a

UNHEALTHY PRACTICE

- > Gang busted after health dept officials raided 31 illegal medical facilities
- > 19 FIRs filed so far in matter, 4 arrested
- > Accused charged 'annual fee' of Rs 10 to 5 lakh to allow unlicensed facilities, quacks operate
- > Autopsy & other reports tampered with to help accused in medico-legal cases

Non-payment of 'annual fee' led to threats of FIRs, and even violence. Payments were demanded even for giving permission to reopen facilities sealed for botched surgeries or deaths - ASP Anukriti Sharma

major fake registration certificate racket. For instance, a clinic, Krishna Nursing Home, at Gannaur in Sambhal district was found operating on a registration number that actually belonged to a fertility clinic in Kanpur. Accused Jagatpal had provided it for the nursing home. His lack, said police.

While district magistrate Rajinder Panshi denied the involvement of senior officials, profiles of some arrested point an interesting picture. Among the arrested are drivers Sangam and Jagat Pal, who were found working for anti-officers responsible for nadi-quack operations and registration of health facilities. Also, ward boy

Nishendra Nath Gupta and Bablu Chaudhary of a ward boy) ran medical supply businesses from where all quacks were forced to procure.

When asked how these insignificant individuals operated with impunity without the involvement of govt machinery, DM Panshi said, "This was the work of lower-level staff and their associates outside."

During the investigation, police also found out how these seemingly low-level govt staff amassed wealth disproportionate to their known sources of income. For example, ward boy Nishendra Nath Gupta allegedly owns several properties in Sambhal and Nainital, while the other accused are suspected of holding benami assets worth crores of rupees, said police. Authorities are now tracking the money trail.

The racket first came to light on June 9, after the arrest of Madhura, a patient from at Bahjoi Community Health Centre, following allegations of tampering with a post-mortem report to present the murder of a 19-year-old woman as a case of suicide. Further investigation revealed Arya had altered several medical reports in the past, including manipulating ages of rare victims to help accused escape charges under the PoCSO Act, said officials.

Nat'l-level powerlifter, 8 others get 7 years in jail for 2015 cop attack

Rahul Singh@timesofindia.com

Meerut: A court in Meerut sentenced a national-level powerlifter and eight others, all in their early 30s, to seven years of imprisonment for attacking and firing at police personnel in TP Nagar area of UP's Meerut 10 years back.

According to the prosecution, the case dates back to June 22, 2015, when a personal dispute between neighbours Atul Kumar and Sanjit Gupta, residents of Gupta Colony, escalated into violence. Kumar was assaulted by nine men, including Gupta, inside a gym on Bagpat Road owned by the latter. Kumar then approached the police.

Additional district govt court Aarti Garg said, "On the night of June 22, sub-inspector Vinay Kumar, along with constables Lakshman Lal Singh and Ramesh Chandra, from station at Bahjoi police station, visited Gupta Colony to mediate between the parties. However, in the presence of police, Gupta and his associates again attacked Kumar with sticks and baseball bats."

"When police intervened, they too were assaulted. The assailants snatched batons from the cops and attacked them with baseball bats. They

GOVT COUNSEL SAYS

The assailants snatched batons from the cops and attacked them with baseball bats also opened fire before fleeing. AARTI GARG

also opened fire before fleeing. Vinay sustained a severe head injury during the assault. All three personnel were hospitalized - she added.

Subsequent investigations led to the arrest of Gupta and eight others, all of whom were later charged under relevant IPC sections, including 148 (rioting), 307 (attempt to murder), 302 (voluntarily causing hurt to a public servant), and 506 (criminal intimidation). They were sent to jail and were released on bail.

The verdict was delivered on Wednesday by special judge Pawan Kumar Shukla, who found the accused guilty based on evidence and testimonies of eyewitnesses after nearly a decade-long trial. Notably, Gupta won Mr Universe India title in Mumbai last year. He has also won multiple gold medals in powerlifting.

Woman jumps from 3rd floor over hubby's second marriage

Rahul Singh@timesofindia.com

Bareilly: A 39-year-old married doctor has been arrested in Bareilly for allegedly drugging, assaulting and abandoning his 25-year-old girlfriend on a highway. The woman, who was critically injured, was found by villagers on Thursday and informed police. She was rushed to district hospital.

Bareilly senior superintendent of police (SSP) Anurag

Doc jabs GF, attacks her & dumps her naked on road

Krishna Chaudhary@timesofindia.com

Arya said the woman was brutally assaulted, with fractures in her back. According to officials, the woman had been in a relationship with the doctor for five years. Their ties soured when she found out he was married, resulting in frequent quarrels.

ring her unconscious, before attacking her with a sharp weapon. The assault left deep scars on her head and body. He later placed her in his car,

attached an intravenous drip, and dumped her on the highway late on Wednesday night. Initially, the accused doctor denied knowing the woman. When confronted with call records, he admitted that he was having a relationship with her.

A police officer said, "Between January and April, the doctor and the woman exchanged 1,000 calls, with the doctor initiating 780 of them. Of these calls, were late at night, each lasting over an

hour. During questioning, the doctor admitted to his relationship with the woman and confessed that he wanted to get rid of her, which led him to commit the horrific act."

An FIR has been filed against the accused doctor, under relevant sections of Bharatya Nyaya Sanhita (BNS), senior superintendent of police Anurag Arya.

"We are also trying to ascertain whether the woman was pregnant," SSP Anurag Arya said.

An argument escalated prompting Imran's first wife to go to the third floor of the house and stood on the edge, threatening to jump. Though locals intervened, she fell

to the case. In the evening, an argument escalated to such an extent that, in anger, she went to the third floor of the house and stood on the edge, threatening to jump. Locals tried to stop her, but she fell onto the road and sustained injuries. SP City Sharda Prasad described this as a domestic dispute and said police are conducting further probe. He added that the woman's condition is stable.

BTech student found dead in Mathura hostel room

Mohammad Dilshad@timesofindia.com

Agra: A 20-year-old BTech Computer Science student of GLA University Mathura, died under suspicious circumstances after being found inside her private hostel room on the Mathura-Delhi highway in the Jait area on Wednesday evening.

When police suspect suicide, the student's father has alleged foul play and accused the hostel owner of murder. Muskan Chaudhary, a resident of Barj Nauli village in Hathras district, was in her fifth semester. Police said she returned to her room at Radharami Hostel after classes, locked it from inside, and shortly after, flames and smoke were seen rising. Hearing

her cries, another student raised an alarm, following which neighbours and hostel residents rushed to the spot. Police later broke open the door, but Muskan had already succumbed to severe burn injuries by then.

Investigating officers said CCTV footage showed Muskan carrying a petrol can into her room shortly before the incident. "She had a relationship with a 22-year-old youth, who is also a BTech student. A case has been registered against him under BNS section 108 (abetment of suicide)," said Umesh Chandra Tripathi, SHO of Jait police station. Police said the initial probe indicated that Muskan was in mental distress over her relationship with the youth.

'Pandava-era Lakshagriha' to be part of UP's Mahabharata circuit

Sandeep Rai@timesofindia.com

Meerut: About 40 km from Delhi, a historic site in Bagpat's Baranava village - believed to have links with the Pandavas - is set for major development under UP's Mahabharata circuit project. Officials said the state's tourism department has approved its first phase of the site.

In Mahabharata, there is mention of a palace of 'Lakshagriha' - where Kauravas tried to burn Pandavas alive. The story of Pandavas and their mother Kunti escaping the devious plot has fascinated generations.

According to the tourism department, visitors can now access traces of this site at Baranava. Protected by Archaeological Survey of India (ASI), the site - located around 35 km from Bagpat town - has a mound and ruins conserved by ASI.

Tourism and culture minister Jalveer Singh said, "The project will strengthen Bagpat's position in the co-



Palace of lac mentioned in the Mahabharata, where Kauravas plotted to burn the Pandavas and their mother Kunti alive

untry's religious and cultural tourism landscape and attract more pilgrims and history enthusiasts. It will also create new opportunities for tourism and boost economic growth."

The project aims to provide a modern, seamless experience, showcasing the site as a beautiful, light, and sound, drinking water, rest areas and visitor information centres, he added.

Ex-principal secretary of tourism and culture, Mukesh Kumar Meshram, added that the project is part of a larger state plan to "turn UP's rich heritage into a world-class to-

urism experience." "By blending modern facilities with historical sanctity, the development ensures that visitors gain a deeper connection to the country's epic traditions," Meshram said.

Over the centuries, Bagpat has also emerged as a Harappan archaeological site with excavations unearthing artefacts of the bygone era including greyware pottery. The district had attracted global limelight in 2018 when remnants of bronze chariots were excavated alongside the burial site in Sinauli village.

Project Coordination Unit, UPBSP, Uttar Pradesh
Hd. Agency for Agriculture Development in the State
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FORGIVENESS
With reference to the advertisement published earlier dated 16, September 2025 for invitation for Request for Proposal (RFP) for Selection of Support Organization for the UP AGRES Project - Varanasi Division, the date of the Pre-Proposal Conference was incorrectly mentioned as October 26, 2025. The correct date of the Pre-Proposal Conference is September 26, 2025. Project Coordinator, UPBSP

REMEMBRANCE SHARING MEMORIES

Hemant Singh Mahar Bist
SOCIETY CHAIRMAN (POSTER), 7 GURDAS
(23.08.1976 - 19.09.2000)
It's been 25 years since you have sacrificed life for the Nation. Time does not heal anything, it just teaches us how to live with pain. Deeply remembering: Col. G.S. Bist (Baba), Mrs. Prabha (Tia), Ranjeet, Mrs. Hironi, Myra & Mahar-Bist Family.

TIMES TRIBUTE

PAYING HONORAGE TO THE DEPARTED SOUL



Be the first to pay tribute to the departed soul. Login to: www.timesofindia.com or call: 011-26122222 (Toll-free)

Reference: Interim Order cum Show Cause Notice dated June 19, 2023 (reference number WTM/SM/IV/D/ID/27532/2023-24)

It is hereby informed that Hearing Notices were issued to all the Noticees in the captioned matter, and several of the said hearing notices could not be served on the last known addresses available on record.

Details of the hearing are provided in the table herein below:

Date of hearing	Time of hearing	Notice numbers
September 22, 2025	2:30 p.m.	1-7, 220-226
September 23, 2025	2:30 p.m.	8-11, 76, 12-21
September 24, 2025	11:00 a.m.	22-37
September 25, 2025	2:30 p.m.	38-53
September 26, 2025	2:30 p.m.	54-68
September 29, 2025	2:30 p.m.	69-75, 179-203
September 30, 2025	2:30 p.m.	145-152, 195-200
October 1, 2025	2:30 p.m.	84-90, 201-202
October 10, 2025	2:30 p.m.	100-118
October 14, 2025	11:00 a.m.	119-135
October 15, 2025	2:30 p.m.	134-144, 203-207
October 16, 2025	2:30 p.m.	153-167
October 17, 2025	2:30 p.m.	168-181
October 22, 2025	2:30 p.m.	182-192
October 28, 2025	2:30 p.m.	208-219

The details of notices are available on SEBI's website www.sebi.gov.in in the section 'Orders under Enforcement laid (Home -> Enforcement -> Orders)'. In case Noticees wish to avail the opportunity of hearing, they may send their confirmation for attending the hearing on the email: IDS.somnirani@sebi.gov.in and yogeshhd@sebi.gov.in, at least 2 days before the date of hearing.

Place: Mumbai Date: September 17, 2025

Deputy General Manager SECURITIES AND EXCHANGE BOARD OF INDIA

CBC 15204/11/0165/2526

Shri Sunil Kumar

19th September, 1957 - 22nd October, 1986

With reverence and gratitude, we honour the immeasurable influence you've had on our lives.

In fond remembrance

DS GROUP

SEBI भारतीय प्रतिष्ठान और विनियम बोर्ड
Securities and Exchange Board of India
HEARING NOTICE FOR NOTICEES IN THE MATTER OF QUASI-JUDICIAL PROCEEDINGS IN THE MATTER OF MAURIA UDYOG LTD., 7NR RETAIL LTD., DARJEELING ROPEWAY COMPANY LTD., GBL INDUSTRIES LTD. & VISHAL FABRICS LTD

Reference: Interim Order cum Show Cause Notice dated June 19, 2023 (reference number WTM/SM/IV/D/ID/27532/2023-24)

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Place: Mumbai Date: September 17, 2025

Deputy General Manager SECURITIES AND EXCHANGE BOARD OF INDIA

CBC 15204/11/0165/2526

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF PRATISTHA DAIRY FARMS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	Pratistha Dairy Farms Private Limited
2	Date of incorporation of corporate debtor	24/01/2014
3	Authority under which corporate debtor is incorporated/registered	Rod-Kanpur
4	Corporate Identity No./Limited liability identification No. of corporate debtor	U01400UP2014PTC062338
5	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Noida, Uttar Pradesh, India. 201301. (Latter Pradesh, India. 204001)
6	Date of closure of Insolvency Resolution Process	15.09.2025
7	Liquidation commencement date of corporate debtor	15.09.2025
8	Name and registration number of the insolvency professional acting as liquidator	Anish Sharma BEB/UP 091/P/ 025/2023-2024/14375
9	Address and e-mail of the liquidator as registered with the Board	Shop No. 22-23, First Floor, Chandra Complex, CMD Road, Moradabad, Uttar Pradesh, 244001. E-mail id: anishsharma@sebi.com
10	Address and e-mail to be used for correspondence with the liquidator	Shop No. 22-23, First Floor, Chandra Complex, CMD Road, Moradabad, Uttar Pradesh, 244001. E-mail id: Liquidator.pratistha@gmail.com anishsharma@sebi.com
11	Last date for submission of claims	15.09.2025

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, Prayagrah has ordered the commencement of the PRATISTHA DAIRY FARMS PRIVATE LIMITED on 15.09.2025 and the liquidator of the company is Anish Sharma BEB/UP 091/P/ 025/2023-2024/14375. The liquidator is hereby called upon to submit the claims with proof on or before 15.09.2025, to the liquidator at the address mentioned in the notice.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of claims or resubmission of proof of claims and attachments.

Name and Signature of Liquidator : Anish Sharma

Date and place : Moradabad : 15.09.2025

Hosp raised after woman's death during c-section

Pilibhit: A private hospital in Pilibhit was raised by health department officials on Wednesday evening after the death of a 35-year-old pregnant woman following an alleged botched caesarean delivery. The operation theatre was sealed, and the hospital management was asked to produce all required documents within two days.

Officials found no qualified doctors present during the raid and could not verify the degrees of those listed as staff in the hospital records. The woman's family alleged the surgery was conducted by a BAMS-qualified doctor instead of a gynaecologist. Her condition worsened after the procedure, and she was referred to Bareilly where she died shortly after admission on Tuesday morning.

Dr. Manish Raj Sharma, medical officer in charge of Pilibhit CHC, said while the hospital produced a registration certificate, it was being investigated whether genuine medical experts were actually employed. He assured stern punitive action against the management and the doctor involved. Keshav Agarwal

